
(2017) 03 PAT CK 0049

In the Patna High Court

Case No : 1233 of 2013

Managing Director Biscomaun

APPELLANT

Vs

Ram Baran Prasad S/O Late Ram Kishun Mahton Resident

RESPONDENT

Date of Decision : 17-03-2017

Acts Referred:

Citation : (2017) 03 PAT CK 0049

Hon'ble Judges : Ajay Kumar Tripathi, Nilu Agrawal

Bench : DIVISION BENCH

Advocate : Ishwari Singh, ?Rakesh Kumar Jha

Final Decision : Disposed off

Judgement

1. Respondent No.1, Ram Baran Prasad, is dead. A substitution petition, which is I.A. No. 1209 of 2017, has been filed.
2. The names of legal heirs have been indicated in paragraph 3 of the said Interlocutory Application. The substitution petition is allowed.
3. Let the legal heirs be impleaded as respondents in place of late Ram Baran Prasad.
4. Today learned counsel for the BISCOMAUN has produced a chart as well as evidence of payment to the widow of late Ram Baran Prasad of the entire dues. Keeping in view the observations of this Court dated 21.02.2017, the said payment has been made on 01.03.2017. The evidence produced before this Court is placed on record for future reference.
5. The direction of the learned single Judge to pay interest

@ 6%, however, is set aside keeping in view the financial position of the organization and the difficulty they are facing in meeting the required dues and liabilities.

6. Letters Patent Appeal now stands disposed of in view of the above development.